

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022

IN THE MATTER OF:

LIYAKAT ALI & ORSAPPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORSRESPONDENTS

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Dated: 20.10.2022

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022**

IN THE MATTER OF:

LIYAKAT ALI & ORSAPPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT / BINDALS
PAPERS MILLS LIMITED WITH SUPPORTING
AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed on behalf of Bindals Papers Mills Limited, through its General Manager (Q.C. & EHS) Mr. Manoj Kumar, who is the duly authorized signatory of the Company and is competent to swear the Affidavit on its behalf.
2. That the present Reply is being filed in compliance of order dated 21.07.2022 passed by this Hon'ble Tribunal, pursuant to notice being received by the Answering Respondent of the pendency of the present proceedings. Vide its order dated 21.07.2022, this Hon'ble Tribunal

has taken note of a letter having been sent by some inhabitants of Village Dhandeda, Tehsil and District Muzaffarnagar, Uttar Pradesh, including the lead Applicant Mr. Liyakat Ali, wherein the inhabitants of the village have raised concerns regarding the discharge of effluents from inter-alia the industrial premises of the Answering Respondent into the drain abutting the agricultural land of the inhabitants of the village. The inhabitants of the village have also complained about the blockage of the drain due to the negligence on the part of contractors of the government departments, leading to flow of the discharged effluent into their land, resulting in damage to their wheat and sugarcane crops.

3. That taking note of the grievances addressed by the inhabitants of the village in their letter, this Hon'ble Tribunal, vide its order dated 28.04.2022, constituted a Joint Committee comprising of representatives from the Uttar Pradesh Pollution Control Board [UPPCB] and the District Magistrate, Muzaffarnagar to submit a factual

and action taken report in the matter. This Hon'ble Tribunal specifically directed the Joint Committee to undertake site visits of the area, look into the grievances of the Applicants [inhabitants of the village] and take requisite action.

4. That in compliance of order dated 28.04.2022 passed by this Hon'ble Tribunal, the Joint Committee, comprising of City Magistrate, Muzaffarnagar, Regional Officer, UPPCB, Muzaffarnagar, Assistant Environment Engineers, UPPCB, Muzaffarnagar, undertook site visits of the industries in the concerned area, including the industrial premises of the Answering Respondent, and collected samples from the final outlet point of the Effluent Treatment Plant at each industrial premises, from where the discharge of the treated effluent takes place into the Dhandhera drain, which is the drain in question.
5. That a perusal of the Joint Committee report dated 18.07.2022, as obtained from the official website of this

Hon'ble Tribunal, clearly reveals that at the time of inspection, the ETP at the industrial premises of the Answering Respondent was found operational and all the parameters, qua the sample in respect of the industrial premises of the Answering Respondent [Test Report annexed as Annexure-11 to the Joint Committee Report], were found to be within the stipulated norms.

6. That it has also been noted in the Joint Committee Report that at the end point of the ETP at the industrial premises of the Answering Respondent, the Online Continuous Effluent Monitoring System [OCEMS] is installed, which is connected with both the Central Pollution Control Board [CPCB] server at Delhi as well as the UPPCB server at Lucknow and that during the time of inspection, all the parameters displayed on the screen were found to be within the prescribed norms. It is respectfully submitted that OCEMS ensures round the clock monitoring of the effluent discharge and air emission done from the industrial premises of the Answering Respondent and a

perusal of the data from the OCEMS, available with the CPCB and the UPPCB, shall substantiate the fact that the industrial unit of the Answering Respondent is compliant in all respects and the effluent discharge from it is taking place well within the prescribed norms, thus posing no threat to the environment in general and the agricultural fields of the inhabitants of the nearby village in particular.

7. That it has also been noted in the conclusions of the Joint Committee Report dated 18.07.2022 that all the industrial units in the area were found complying with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. It has also been noted in the conclusion that due to the overflow of the Dhandhera drain, resulting in the treated effluent entering the agricultural fields of the villagers and causing some damage to their agricultural crops, loss to the tune of Rs. 2,21,250/- was caused to the villagers [as computed by the Revenue Department, Muzaffarnagar], which has

been duly paid to them. Further, additional compensation towards removal of sludge from the agricultural land of Mr. Liyakat Ali and Mr. Hashim Ali, amounting to Rs. 49,000/- has also been paid to them.

8. That despite the industries in the area not being responsible for the maintenance and upkeep of the Dhandhera drain, which merges into River Kali via the Begrajpur drain and the maintenance of which is the responsibility of the concerned government department, and them not being at any fault for the overflow from the drain, as a goodwill gesture towards the local populace of the area, the industries came together to make contributions for the payment of the aforesaid compensation to the villagers.
9. That it is evident from the conclusions drawn in the Joint Committee Report dated 18.07.2022 that the Joint Committee had an interaction with Mr. Liyakat Ali and other villagers, and they were assured that the villagers

have been compensated for the losses suffered by them due to the overflow of the drain. The villagers also stressed that they have no remaining grievance against either the industries or the contractor/ government department. An Affidavit was also submitted by Mr. Liyakat Ali, the lead Applicant in the present matter, which is annexed as Annexure-15 to the Joint Committee Report, affirming the above.

10. That taking into account all the facts and circumstances, a categorical recommendation has been made in the Joint Committee Report dated 18.07.2022 that the Irrigation Department shall ensure de-silting of the Dhandehra drain from time to time so that another instance of overflowing from the drain does not take place.
11. That in its order dated 21.07.2022, this Hon'ble Tribunal took note of the contents of the Joint Committee Report and raised certain questions regarding the waste

generated at each industrial unit in the area and the mode of disposal of such waste. This Hon'ble Tribunal also observed in its order that the details pertaining to the various consents and permissions, granted in favour of each industrial unit, and the extent of their compliance, have not been given. For this purpose, this Hon'ble Tribunal directed the Joint Committee to undertake further visits to the industries in the area and look into all relevant aspects, obtain copies of the consent documents, verify the factual position, including compliance with the consent conditions and environmental norms, and submit another report to this Hon'ble Tribunal. Vide the same order dated 21.07.2022, this Hon'ble Tribunal also issued notice to all the industries in the area, including the Answering Respondent.

12. That the Joint Committee Report, which was to be submitted before this Hon'ble Tribunal in compliance of

order dated 21.07.2022, is yet to be uploaded on the official website of this Hon'ble Tribunal, which leads the Answering Respondent to believe that the same is yet to be filed. The Answering Respondent craves the leave of this Hon'ble Tribunal to file an additional response to the contents of the report which may be submitted by the Joint Committee in the future but by way of the present Reply, the Answering Respondent seeks to endeavour to demonstrate to this Hon'ble Tribunal as to how the Answering Respondent is operating fully in compliance of all the environmental norms, after having obtained all the requisite permissions, consents and clearances from the concerned regulatory agencies.

13. That it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last several years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial interests.

It is earnestly submitted that the Answering Respondent is not indulging in any pollution of any kind and has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers compliance of the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The industrial unit of the Answering Respondent has employed all the necessary safeguards in the form of installing modern machinery and adopting environment friendly means to ensure that no pollution of any kind is caused by the industry. The Answering Respondent also ensures at all times that no untreated effluents are discharged from its premises.

14. That the Answering Respondent believes in pursuing its commercial interests in a responsible manner and is willing to participate in any process that is undertaken for the safeguarding, protection, preservation and improvement of the surrounding environment in the industrial area, where the unit of the Answering Respondent is situated.
15. That the Answering Respondent has been operating at all times with a valid consent from the UPPCB under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The current consents, granted by the UPPCB to the Answering Respondent under the above named statutes, are valid till 31.12.2024.

Copy of the consent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, granted to the Answering Respondent by UPPCB, is annexed and marked as **Annexure-1**.

Copy of the consent under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, granted to the Answering Respondent by UPPCB, is annexed and marked as **Annexure-2.**

16. That the Answering Respondent has also obtained the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the UPPCB, which is valid till 26.04.2027.

Copy of the Authorization dated 27.04.2022, issued by the UPPCB in favour of the Answering Respondent, under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, is annexed and marked as **Annexure-3.**

17. That the used oil, contaminated cotton rags or other cleaning materials, empty barrels/containers/liners, which may be contaminated with hazardous chemical

waste, are disposed of by the Answering Respondent through the Treatment, Storage and Disposal Facility [TSDF] of Bharat Oil and Waste Management Limited, which is licensed by the Ministry of Petroleum and Natural Gas, Government of India, CPCB, UPPCB and is also registered with the Ministry of Environment, Forest and Climate Change, Government of India. There is an Agreement executed between the Answering respondent and Bharat Oil and Waste Management Limited for the lifting and treatment of hazardous waste, which is valid till 17.01.2024.

Copy of the Agreement between the Answering Respondent and Bharat Oil and Waste Management Limited, is annexed and marked as **Annexure-4**.

18. That there is no Plastic Waste generated at the industrial unit of the Answering Respondent as the source of Plastic Waste at a Paper Mill Unit is the incoming raw material [waste paper]. However, the

industrial unit of the Answering Respondent mainly uses Bagasse, wheat straw, farming wood and white cuttings as raw materials and is an integrated pulp and paper mill unit, thus resulting in generation of no plastic waste.

19. That the fly ash, produced at the industrial unit of the Answering Respondent as a result of the manufacturing process, is sent for processing and use to J.K. Cement, New Delhi. The transportation of fly ash is done by Hemkunt Transport Company and takes place in trucks and other vehicles and all necessary precautions, including covering of ash with tarpaulin to prevent fugitive emission, are taken during the transportation.

Copy of the Purchase Order, issued by J.K. Cement, New Delhi in favour of the Answering Respondent, is annexed and marked as **Annexure-5**.

20. That the Answering Respondent has also got the No Objection Certificates from the Uttar Pradesh Ground

Water Department [UPGWD], in respect of its four borewells, which are valid till 26.08.2026. All conditions of the NOC, including recharge, installation of piezometers, flow meters etc. are being fulfilled by the industrial unit of the Answering Respondent.

Copies of the No Objection Certificates, issued by the UPGWD in favour of the Answering Respondent, are annexed and marked as **Annexure-6 (Colly)**.

21. That it is respectfully submitted that compliance of all conditions, related to the various consents, certificates and permissions granted to the industrial unit of the Answering Respondent, is ensured by the Answering Respondent with great diligence and all documentation related to the same was produced before the Joint Committee, at the time the inspection of the industrial unit of the Answering Respondent was done by the Joint Committee, in compliance of the order dated 21.07.2022 passed by this Hon'ble Tribunal. In case it is so directed,

the Answering Respondent shall be willing to place the relevant documentation before this Hon'ble Tribunal as well.

22. That it is manifestly clear from the above submissions that the industrial unit of the Answering Respondent is fully compliant and has all the requisite permissions and clearances, which are required for its operations. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its operation. The cause of action in the present Letter Petition pertains to overflowing of the Dhandhera drain, due to which some damage was caused to the crops in the nearby agricultural fields of the villagers and the Answering Respondent cannot be faulted in any manner for the said occurrence, as the Answering Respondent ensures at all times that only treated effluent, conforming to the stipulated norms, is discharged into the drain and

the Answering Respondent is not responsible in any manner for the maintenance and upkeep of the drain, which is under the duty sphere of the concerned government agencies.

23. That moreover, considering that the villagers were also not at fault for the overflow in the drain and damage to their crops, as a goodwill gesture, the Answering Respondent, along with the other industrial units, made voluntary contributions to compensate the villagers for their losses.

24. That it is relevant to mention that the discharge into the Dhandhera drain is also made by the local villagers and some other units functioning in the nearby area. It is undertaken by the Answering Respondent that in case some suggestions are made or directions are passed by this Hon'ble Tribunal in respect of the maintenance and upkeep of the Dhandhera drain, then the Answering

Respondent shall be willing to offer full co-operation to the statutory authorities in that endeavour.

25. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent/Bindals Papers Mills Limited

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 20.10.2022

E-mail: utkarsh.sharma7@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:

LIYAKAT ALI & ORS.

....APPLICANTS

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Manoj Kumar, S/o Mr. Yash Pal Singh, aged 51 years, R/o H.No. 63/1, Kiran City, Bhopa Road, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the General Manager (Q.C. & EHS) at Bindals Papers Mills Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Reply to the aforementioned Application, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Bindals Papers Mills Limited.
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this 17th day of October, 2022 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

DEPONENT



Manoj Kumar
I, the deponent is/are identified by Shri
I have been satisfied myself to examine
the deponent and understand the
content of the affidavit which has
been read out and explained to me.

PRERNA TYAGI

Identified by
[Signature]



U.P. Pollution Control Board

20

ANNEXURE-1

CONSENT ORDER

Ref No. -
68297/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri MAYANK BINDAL
M/s BINDALS PAPERS MILLS LTD
8th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BINDALS PAPERS MILLS LTD**

Reference Application No :6140794

Dated :30/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BINDALS PAPERS MILLS LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
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For and on behalf of U.P. Pollution Control Board

**CEO
C-3.**

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
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**CEO
C-3.**

TRUE COPY

Annexure to Consent issued to M/s.BINDALS PAPERS MILLS LTD vide

Consent Order No. 6140794/ Water

Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing Printing Paper-300 MT/Day using Agro Waste, Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	15 KLD	Septic Tank
2	Industrial	5900 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	15 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	5900 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will use agro waste and waste paper as raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi
Kumar
Chauhan
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by Nishi Kumar
Chauhan
Date: 2019.12.30
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For and on behalf of U.P. Pollution Control Board .

TRUE COPY

CEO
C-3.

U.P. Pollution Control Board**CONSENT ORDER**

Ref No. -
68309/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA
GAR/2019

Dated : 30/12/2019

To ,

Shri MAYANK BINDAL
M/s BINDALS PAPERS MILLS LTD
8th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. BINDALS PAPERS MILLS LTD

Reference Application No. 6143223

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BINDALS PAPERS MILLS LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
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For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:12:38 +05'30'

CEO
C-3.


TRUE COPY

U.P. Pollution Control Board

Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Writing Printing Paper-300 MT/Day using Agro Waste, Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	100 TPH Boiler	Coal and Biomass	1	Particulate Matter	65 Meter
2	300 TPD Boiler	Coal and Biomass	1	Particulate Matter	65 Meter
3	1500 KVA DG Set	Diesel	1	Sulphur Dioxide	12 Meter

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per Board Norms
2	1	Particulate Matter	As per Board Norms
3	1	Sulphur Dioxide	As per Board Norms

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dyeing, bleaching and deinking process are not allowed in the production process of the unit. The unit will use agro waste and waste paper as raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall submit the stack/ambient air quality monitoring report from approved Laboratory within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:12:56 +05:30

For and on behalf of U.P. Pollution Control Board .

CEO
C-3.


TRUE COPY



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

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Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

ANNEXURE-3

Ref. No : 16861/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/04/2022

To,

M/s BINDALS PAPERS MILLS LTD

8th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16861 and 27/04/2022 .
2. Reference of application (No. and date) 15591768 and 24/03/2022 .
3. Mr MAYANK BINDAL of M/s BINDALS PAPERS MILLS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 8th Km Stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2, SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.1 T/ANNUM
2	CATEGORY 33.1, SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	3.0 MT/ANNUM
3	CATEGORY 5.1, SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.425 MT/ANNUM
4	CATEGORY 34.1, SCHEDULE I (Chemical Containing Residue Arising From Decontamination)	THROUGH TSDF	0.150 MT/ANNUM
5	CATEGORY 34.2, SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning/Disposal Of Barrels /Containers)	THROUGH TSDF	45.0 MT/ANNUM

1. The authorization shall be valid for a period of 26/04/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

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1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- This Authorization is valid for Contaminated Cotton Rags Or Other Cleaning Materials-0.1 T/Annum, Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes-3 T/Annum, Used Or Spent Oil-0.425 T/Annum, Chemical Containing Residue Arising From Decontamination-0.150 T/Annum And Sludge From Treatment Of Waste Water Arising Out Of Cleaning/Disposal Of Barrels /Containers-45 T/Annum disposed through TSDF.

2- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

3- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in

the premises and must be fenced, covered and duly marked.

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4- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

5- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

6- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

7- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

8- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

9- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

10- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

11- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

12- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

13- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

14- The stored waste shall not be taken out of the storage area except with the written permission of

15- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

16- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

17- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

18- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

19- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

20- Ground water monitoring report of premises shall be submitted within one month.

21- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

22- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.05.16 12:21:14 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.05.16 12:21:24 +05'30'

CEO/EE, I/C Circle



TRUE COPY



उत्तर प्रदेश UTTAR PRADESH

DF 414801

AGREEMENT

THIS AGREEMENT made on this day 18th of January 2019 between **BINDALS PAPERS MILLS LIMITED**, a Company incorporated under Indian Companies' Act, 1956, having its registered Office at NP-151 B, MAURYA ENCLAVE, PITAMPURA, NEW DELHI and its Plant at 8th Km Bhopa Road, Muzaffarnagar (U.P) (hereinafter called as "**FIRST PART**" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 1956, having its registered office at B-5(GF), East of Kailash, New Delhi – 110065 and its engineered common facility at Gata No. 672, Vill. Kumbi, NH-2, Ramabai Nagar, Kanpur(UP), duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and / or the E-Waste (Handling & Management) Rules 2011 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "**SECOND PART** " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in Manufacturing and Exports of Papers and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

For Bharat Oil & Waste Management Ltd.

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AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at 8th Km Bhopa Road, Muzaffarnagar (U.P.) is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that its Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

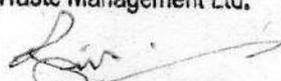
AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

FIRST PART will pay an amount of Rs 10,000/- (Rupees Ten Thousand) only+ Service Tax to SECOND PART towards Non-refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per year without any extra charge.

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within 3 (Three) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous Wastes (Management Handling & Transboundary Movement) Rules, 2008 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

For Bharat Oil & Waste Management Ltd.


Authorised Signatory



6. FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

For Bharat Oil & Waste Management Ltd.

Authorized Signatory



14. FIRST PART shall make payment for Waste management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of 3 (Three) MT.
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. Each PART shall indemnify and keep indemnified the other PART at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

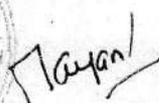
IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER :

19. This Agreement is valid for a period of 5yrs. (from 18.01.19 to 17.01.24) and can be renewed thereafter on similar or revised terms and conditions as may be mutually agreed between the parties.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

For Bharat Oil & Waste Management Ltd.


Authorised Signatory





22. The main mode of final disposal of HW shall be Incineration/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure. A Notice period of maximum 15 (Fifteen) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of

For Bharat Oil & Waste Management Ltd.


Authorised Signatory



Nayan

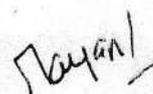
such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed, as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UPPCB/UEPPCB approval No. Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. 645/air/603/2015 & 624/water/585/2015 Dated 23.06.2015 & 25.06.2015 valid till 31.12.2017 (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

For Bharat Oil & Waste Management Ltd.


Authorised Signatory





This Agreement is signed on this 18th of January 2019 at New Delhi.

For **BINDALS PAPERS MILLS LTD.**

Mayank Bindal

Director

By its authorized Signatory

Name & Designation :

Mayank Bindal (Director)

Mobile: 9837027405

Witnesses:

1. Name & Designation)

Manoj Pundir (AGM)

AGM (R&D, QC & Env't)

Mobile - 9690008072

2. Name & Designation

Parveen Kumar (Account Officer)

9837045596

TIN No. 09702802267

PAN No. AADCB0282B

Phone No. 0131-2468381

E-mail: accounts@bindalpapers.com

For **Bharat Oil & Waste Management Ltd**

Director /Partner

(Naresh Manglani)/BT Manglani

For **Bharat Oil & Waste Management Ltd.**

Authorised Signatory

1. _____

(Name and Address)

2. Sandeep kumar

(9717700119/sandeep.kumar@bharatoil.com)



TRUE COPY

PURCHASE ORDER

ANNEXURE-5

Vendor Details Code : 1122959 BINDALS PAPERS MILLS LIMITED 8th Km Bhopa Road Muzaffarnagar-251001 DIST-Muzaffarnagar Uttar Pradesh Mob.: 9639014607 Email id : santosh.kumar@bindalpapers.com GST No: 09AADC0282B1Z6	Bill To address J.K. CEMENT WORKS, ALIGARH Aligarh, Kasimpur Road, Village - Santha, Pargana-Morthal, Tehsil - Koil, District - Aligarh Pin Code - 202127, Uttar Pradesh GST No 09AABCJ0355R4Z2 TIN No.: PAN No.: ECC No.: Central Excise Range: Central Excise Division: Central Excise Commissionerate: Service Tax No.:	PO NO: 4100179757 PO Date: 15.07.2021 Quotation Reference: e-mail Ver. No.: 0 Our Reference: JK ALIGARH
--	---	---

With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items subject to terms and conditions stated below and printed overleaf/attached with this document

S No.	Item Code & PR NO.	Item Description	Unit	Quantity	Rate Per Unit (INR)	Amount (INR)
0001	300001 1000226446	DRY FLY ASH Tax Code : GG GST:IN: CGST(2.5%) SGST(2.5%) Delivery Date :31.08.2021 Freight Vendor :HEMKUNT TRANSPORT COMPANY	TO	2,500	100.00	250000.00
					Gross Value:	250000.00
					Discount :	0.00
					Total Amount:	250000.00
					CGST	6250
					SGST	6250
					Total PO value:	262500.00
Total (in Words):		Two Lakh Sixty Two Thousand Five Hundred Rupees Only				

Header Text:

Rate terms and condition as per e-mail dated 14th July and final negotiation with you.

Shipping Instruction:

J.K. CEMENT WORKS, ALIGARH
 Aligarh, Kasimpur Road,
 Village - Santha, Pargana-Morthal,
 Tehsil - Koil, District - Aligarh
 Pin Code - 202127, Uttar Pradesh
 GST No 09AABCJ0355R1Z5

Terms of Payment: 15 days credit from Dt of receipt material/services fortnightly billing with 07 days credit for material and transportation

Inco Terms: EXW Muzaffarnagar

Important Terms & Conditions:



TRUE COPY

This is an electronically signed document and does not require any physical signature.

Corporate & Registered Office : Kamla Tower, Kanpur-208001, (U. P.) INDIA
 Phone : +91-512-2371478 to 81 Fax : +91-512-2399854 E-mail: admin@jkcement.com

Page : 1 of 2



J.K. Cement Works, Nimbahera
 J.K. Cement Works, Mangrol
 J.K. Cement Works, Gotan
 J.K. Cement Works, Jharli

J.K. Power, Bamania
 J.K. Cement Works, Muddapur
 J.K. White Cement Works, Gotan
 J.K. White, Katni

Vendor Code: 1122959 - BINDALS PAPERS MILLS LIMITED

GST CLAUSE:

Goods and Service tax (GST), extra as applicable at the time of billing / invoicing. Supplier shall be responsible for providing proper GST invoicing in a manner as prescribed by the government for purchaser to avail 100% credit against GST payment. In case purchaser was not able to avail the credit due to the reason attributable to the supplier then the 100% GST paid by purchaser will be recovered from the supplier dues

Bribery and Corruption:

Suppliers, Contractors and Business Associates shall comply with all applicable anti-corruption laws and regulations. JK Cement Ltd, to this effect, have a zero-tolerance policy towards any form of bribery, corruption, extortion and embezzlement. In particular, Suppliers, Contractors and Business Associates shall not pay bribes or make any other inducement (including kickbacks, facilitation payments, excessive gifts and hospitality, grants or donations) in relation to their business dealings. Suppliers, Contractors and Business Associates are expected to perform all business dealings transparently and these dealings shall be accurately reflected on their business books and records. Suppliers, Contractors and Business Associates shall not hire third parties or do something they are not allowed to do themselves, like paying bribes. Suppliers, Contractors and Business Associates can report their suspicions to Company Secretary of JK Cement Ltd at email id: shambhu.singh@jkcement.com which would be kept strictly confidential.

For J.K. CEMENT LTD.


YAGYESH KUMAR GUPTA
(PRESIDENT COMMERCIAL)

A

TRUE COPY

This is an electronically signed document and does not require any physical signature.

Corporate & Registered Office : Kamla Tower, Kanpur-208001, (U. P.) INDIA
Phone : +91-512-2371478 to 81 Fax : +91-512-2399854 E-mail: admin@jkcement.com

Page : 2 of 2



J.K. Cement Works, Nimbahera
J.K. Cement Works, Mangrol
J.K. Cement Works, Gotan
J.K. Cement Works, Jharli

J.K. Power, Bamania
J.K. Cement Works, Muddapur
J.K. White Cement Works, Gotan
J.K. White, Katni



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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ANNEXURE-6 [COLLY]

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG035409

VALID FROM 27/08/2021 TO 26/08/2026

Registration No.: 202107000007			
Name of the Owner	MAYANK BINDAL		
Address of the Applicant	8th Km stone , Bhopa Road , Muzaffarnagar	Application Form Serial No.	MZFN0721RIN0030
Date of Submission	01/07/2021	Specimen Signature	
Company Name	M/s BINDALS PAPERS MILLS LIMITED	Company Address	8th Km Stone, Bhopa Road, Muzaffarnagar
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	8th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/2008		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			

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TRUE COPY

Type of Pump Used	Submersible	H.P. of the Pump	100.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	139.00
Date of Energization (In Case of Electric Pump)		12/02/2008	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	139.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:			41700.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	NOC ISSUED FROM CGWA WAS VALID TILL 12.03.2020		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
•				

1	< 10	0	0	0	43
2	11 - 50	1	1	0	
3	50- 500	1	0	1	
4	> 500	2	0	2	

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :19/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG047692

VALID FROM 27/08/2021 TO 26/08/2026

Registration No.: 202107000008			
Name of the Owner	MAYANK BINDAL		
Address of the Applicant	8th Km stone , Bhopa Road , Muzaffarnagar	Application Form Serial No.	MZFN0721RIN0031
Date of Submission	01/07/2021	Specimen Signature	
Company Name	M/s BINDALS PAPERS MILLS LIMITED	Company Address	8th Km Stone, Bhopa Road, Muzaffarnagar
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	8th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	19/01/2008		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			

Type of Pump Used	Submersible	H.P. of the Pump	100.00	45
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	160.00	
Date of Energization (In Case of Electric Pump)		12/02/2008		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	160.00	Maximum Allowable Running Hours Per Day:	14.00	
Maximum Allowable Annual Extraction of Ground Water:			672000.00	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC EXPIRED ON 12.03.2020			
Against Case				

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
•				

1	< 10	0	0	0	46
2	11 - 50	1	1	0	
3	50- 500	1	0	1	
4	> 500	2	0	2	

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :19/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG046425

VALID FROM 27/08/2021 TO 26/08/2026

Registration No.: 202107000009			
Name of the Owner	MAYANK BINDAL		
Address of the Applicant	8th Km stone , Bhopa Road , Muzaffarnagar	Application Form Serial No.	MZFN0721RIN0032
Date of Submission	01/07/2021	Specimen Signature	
Company Name	M/s BINDALS PAPERS MILLS LIMITED	Company Address	8th Km Stone, Bhopa Road, Muzaffarnagar
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	8th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	24/01/2008		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			

Type of Pump Used	Submersible	H.P. of the Pump	100.00	48
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	160.00	
Date of Energization (In Case of Electric Pump)		12/02/2008		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	160.00	Maximum Allowable Running Hours Per Day:	12.00	
Maximum Allowable Annual Extraction of Ground Water:			576000.00	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC EXPIRED ON 12.03.2020			
Against Case				

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
•				

1	< 10	0	0	0 49
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :19/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

50



Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG025383

VALID FROM 27/08/2021 TO 26/08/2026

Registration No.: 202107000011			
Name of the Owner	MAYANK BINDAL		
Address of the Applicant	8th Km stone , Bhopa Road , Muzaffarnagar	Application Form Serial No.	MZFN0721RIN0033
Date of Submission	01/07/2021	Specimen Signature	
Company Name	M/s BINDALS PAPERS MILLS LIMITED	Company Address	8th Km Stone, Bhopa Road, Muzaffarnagar
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	8th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	30/01/2008		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			

Type of Pump Used	Submersible	H.P. of the Pump	100.00	51
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	160.00	
Date of Energization (In Case of Electric Pump)		15/02/2008		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	160.00	Maximum Allowable Running Hours Per Day:	12.00	
Maximum Allowable Annual Extraction of Ground Water:			576000.00	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC EXPIRED ON 12.03.2020			
Against Case				

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
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Date :19/04/2022

Place:Muzaffar Nagar


TRUE COPY

This certificate is electronically generated and does not require digital signature

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022

Liyakat Ali & Ors.

....Applicants

Versus

State of U.P. & Ors.

....Respondents

KNOW ALL to whom these present shall come that I/We, Bindals Papers Mills Limited, the Respondent in the captioned Application, do hereby appoint Utkarsh Sharma, Advocate (Hereinafter called the Advocate(s)) to be my/our Advocate in the above-noted case and authorize him: -

TO act, appear and plead in the above-noted case in this Court.

TO sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case in all its stages subject to payment of fees for each such stage.

TO withdraw or compromise the said case or submit to arbitration or mediation any differences or disputes that may arise in or in any manner touching the said case.

TO initiate and conduct execution proceedings.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the aforesaid matter as my/our own acts, as if done by me/us to all intents and purposes and that it shall be our duty to keep constant touch with the advocate to seek updates of the case.

AND I/We hereby confirm and affirm that every application, pleadings, affidavit, submission, etc. counter-signed by us is drafted/submitted on the basis of my instructions and I/WE shall not dispute its veracity.

AND I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 17th day of October, 2022. Accepted subject to the terms of the fees.

Utkarsh Sharma
ADVOCATE
UP 2599/2011

